

CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH,  
JAIPUR.

R.P. 32/93  
in O.A. 661/92

Date of decision  
19.3.93

UNION OF INDIA & OTHERS ... PETITIONER.

VERSUS

SMT. KASTOORI BAI ... RESPONDENT

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PER HON'BLE MR. GOPAL KRISHNA, JUDL. MEMBER :-

The petitioner has sought a review of the order dated 14.12.1992 passed by this Tribunal in O.A. No. 661/1992 on the ground that the Tribunal should not have issued any direction regarding salary for the intervening period as the same was not prayed for. The Tribunal has considered the prayer made in the relief clause 5 (iii) and then passed the order sought to be reviewed. It does not amount to an error apparent on the face of record. I do not find any justification for review. This review petition is, therefore, dismissed.

*GK*  
(GOPAL KRISHNA)  
JUDL. MEMBER.

Shashi/